

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
IA No. 280/JPR/2021
CP No. (IB)- 34/95/JPR/2021
Under Section 95 of IBC, 2016

In the matter of:

Mr. Satyanarayan Kabra

... Applicant/Creditor

Versus

Mr. Hemant Kumar Bohra

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MS. MADHU SINHA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Sakshi Jain, Adv.

For the Corporate Debtor : Hitesh Jatawat, Proxy Counsel

ORDER

Heard Ms. Sakshi Jain, Adv. appearing on behalf of the Applicant. Mr. Hitesh Jatawat, Proxy Counsel appearing on behalf of Mr. Vivek Dangi, Adv. for the Respondent/ Personal Guarantor. Response to the Report u/s 99 has been filed by the Respondent/ Personal Guarantor. This matter has been kept in abeyance till the decision has been arrived in CP No. (IB)-19/95(1)/JPR/2021. List the matter on 27.07.2023.

(Madhu Sinha)
Technical Member

(Deep Chandra Joshi)
Judicial Member

May 19, 2023

VG